

CHAPTER V

Particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof

1. Formulation of Policy.

There are so far no Public participation nor elicit any opinion from the public in connection to the policy matters relating to Law Department in the State. Hence there is no detail in this regard for the general public to receive such information.

Sl. No.	Subject/ Topic	Is it mandatory to ensure public participation (Yes/No)	Arrangements for seeking public participation
1	Appointment of Judicial and other Officers under Law Department.	No	
2	Training of Judicial and other Officers.	No	
3	North Eastern Judicial Officers Training Institute.	No	
4	Appointment of Advocate General, Govt. Advocate, Govt. Pleaders And Assistant Govt. Pleaders, Public Prosecutors and Assistant Public Prosecutors.	No	
5	Establishment and administrative control of Offices of the Advocate General, District and Sessions Judge, Chief Judicial Magistrate and Meghalaya State Law Commission.	No	
6	Visits of VIP's and State Guests.	No	
7	G.P.F. General matters and sanctioning of advances.	No	
8	Law Research Institution.	No	
9	Constitution of Court building, Jails, etc.	No	
10	Preparation of Budget control of Head "2014 Admn. of Justice: Other accounts matters of Law (A) and Law (B) Deptt.	No	
11	Library: - Supply, etc. of books and payment of bills of suppliers.	No	

2. Implementation of Policy No.

Sl. No.	Subject/ Topic	Is it mandatory to ensure public participation(Yes/No)	Arrangements for seeking public participation
Nil	Nil	Nil	Nil